

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 353 OF 2019 &
IA NOS. 1397 & 1849 OF 2019

Dated : 23rd October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Udit Gupta
Mr. Anup Jain
Mr. S. Rama

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Vishro Mukerjee
Mr. Yashaswi Kant for R-2

ORDER

In terms of IA No. 1849 of 2019 (appl. for direction), out of Rs. 162.67 crores admittedly Rs. 65.82 crores is already paid. 50% of Rs. 162.67 crores comes to Rs. 81.33 crores after adjusting the amount already paid. The appellant shall pay the balance amount to make up Rs. 81.33 crores within a week.

Reply by respondent, if any, shall be filed within four weeks and 2 weeks for rejoinder.

List the matter for on **18.12.2019.**

(S. D. Dubey)
Technical Member

kt/mkj

(Justice Manjula Chellur)
Chairperson